

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.276 of 2021

IN THE MATTER OF:

Dinesh Gupta

...Appellant

Versus

Vikram Bajaj
Liquidator M/s. Best Foods Ltd.

...Respondent

For Appellant: Shri Sumesh Dhawan, Ms. Vatsala Kak and Ms. Ankita Bajaj, Advocates

For Respondent: Shri Abhishek Anand, Shri Viren Sharma and Shri Kunal Godhwani, Advocates (R-1)

O R D E R
(Virtual Mode)

05.04.2021 Heard.

Issue Notice. Advocate Shri Anand appears on behalf of Respondent Liquidator. Service of formal Notice is dispensed with.

Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions and copies of Judgements they want to refer and rely on, within three weeks.

Learned Counsel for the Appellant is seeking stay to the liquidation proceedings. Considering the facts and nature of the matter, we do not entertain the request.

List the Appeal 'for admission (after Notice) hearing' on 13th May, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md